

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).
2. Smt. Shipra d/o Mahesh Kumar, r/o H.No. 24/8, Darmyana Mohalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Shipra d/o Mahesh Kumar, r/o H.No. 24/8, Darmyana Mohalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) [at present w/o Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-06-2021 according to Hindu rites and customs at respective houses Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal.

Sd/
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Pragya Sharma d/o Sh. Tilak Raj, Village Garoru, P.O. & Tehsil Jogindernagar, Distt. Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Pragya Sharma d/o Sh. Tilak Raj, Village Garoru, P.O. & Tehsil Jogindernagar, Distt. Mandi (H.P.) [at present w/o Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 08-12-2023 according to Hindu rites and customs at their respective houses Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Geeta Devi d/o Sh. Balak Ram, Village Ropari, P.O. Kapahi, Tehsil Sundernagar, Distt. Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.) & Smt. Geeta Devi d/o Sh. Balak Ram, Village Ropari, P.O. Kapahi, Tehsil Sundernagar, Distt. Mandi (H.P.) [at present w/o Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-12-2023 according to Hindu rites and customs at Tarna Temple Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Rattan Kaur d/o Sh. Rashpal Singh, r/o Bhaini Ala, Ludhiana, Punjab-141 126
.. *Applicants.*

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Rattan Kaur d/o Sh. Rashpal Singh, r/o Bhaini Ala, Ludhiana, Punjab [at present wife of Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 26-09-2021 according to Hindu (Sikh) rites and customs at Namdhari Gurudwara Bainsi Sahab Ludhiana, Punjab and they are living together as

husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Sanjay Kumar s/o Sh. Dandu Ram, r/o Village Balda, P.O. Behna, Tehsil Sundernagar, Distt. Mandi (H.P.).

2. Smt. Kaushalya Devi d/o Sh. Padma Ram, r/o Village Runja, P.O. Pulbahal, Tehsil Chopal, Distt. Shimla (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sanjay Kumar & Kaushalya Devi applicants have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 10-07-2024 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 03-10-2024. After that no objection will be entertained and marriage will be registered.

Issued today on 31-08-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sundernagar, District Mandi (H.P.).*

**In the Court of Amit Kalthaik, HAS, Sub-Divisional Magistrate,
Thunag, District Mandi (H.P.)**

Order Regarding Provisional Presumption of Death

Whereas information was received on dated 23rd August, 2023 that Mamta Devi d/o Sh. Noop Chand aged 15 years, r/o Village Helan, Sub-Tehsil Bagachanogi had been washed away in a land slide near her house. Efforts were made by Revenue Authorities, Police Department, Homeguard and local Villagers to trace Mamta Devi. As per General Diary Details of Police Station Janjehli, District Mandi (H.P.) No. 008, dated 23rd August, 2023 a search operation was carried out from 30-08-2023 to 03-09-2023 near Jainshla, Pandoh Dam Kuklah and Patikri project but no trace of Mamta Devi was found. Latest report from SHO Police Station Janjehli *vide* letter No. 1290/5A, dated 22nd August, 2024 states that Mamta Devi is still missing and there is no information on her whereabouts. An application has also been received from the father of Mamta Devi regarding his consent for issuing death certificate in favour of his daughter *i.e.* Mamta Devi. Also an application has been received from Sh. Noop Chand requesting this office to provide permission to remove his daughter's name from panchayat record.

Hence, I am of the considered view that Mamta Devi d/o Noop Chand be presumed dead and death certificate be issued in her favour as even after more than one year, there is no information on the whereabouts of Mamta Devi even after conducting search operations involving multifarious Departments and post receiving no objection certificate from the family of Mamta Devi.

The order be published in Gazette and be displayed on the notice board of Govt. offices in Sub-Division Thunag for 30 days to invite objections, if any.

Issued under my hand & seal today on dated 6th September, 2024.

Seal.

Sd/-
(AMIT KALTHAIK, HAS),
Sub-Divisional Magistrate,
Thunag, District Mandi (H.P.).

**Before the Court of (Narender Kumar) Sub-Registrar (Tehsildar),
Tehsil Sadar, Distt.Mandi (H.P.)**

<u>File No.</u>	<u>Date of Institution</u>	<u>Next Date of Hearing</u>
18/2024	04/03/2024	7/5/2024

1. Rajesh Kumar s/o Shakti Chand, r/o VPO. Pandoh, Tehsil Sadar, District Mandi, H.P.

2. Chaman Sharma s/o Sh. Shakti Chand, VPO Pandoh, Tehsil Sadar, District Mandi, H.P.

..Applicant.

Versus

1. General Public.
2. Sunita Sharma d/o Sh. Shakti Chand and w/o Sh. Ramesh Chander, r/o Flat No. 601, Tower-0, Great Sarnam, Sector- 107, Noida, Gautam Budh Nagar-201 301.
3. Pawana Kumari d/o Sh. Shakti Chand and w/o Hans Raj, r/o V.P.O. Ghumarwin, Tehsil Ghumarwin, District Bilaspur, H.P.
4. Rekha Sharma d/o Sh. Shakti Chand and w/o Sh. Munish Sharma, Jawahar Navoday Vidlya, Pandoh, Tehsil Sadar, District Mandi, H.P.

..Respondents.

Application under section 40 & 41 of Indian Pegistration Act, 1908 for registration of will.

Rajesh Kumar s/o Sh. Shakti Chand and Chaman Sharma s/o Shakti Chand, r/o VPO Pandoh, Tehsil Sadar, District Mandi, H.P. has filed an application stating therein that the mother of applicant and respondents No. 2 to 4, who has expired on 11-01-2024 and on account of services rendered to said Prakash Chand he has tested a will in the presence of two independent marginal witnesses, drafted by Shailesh Kumar Sharma Advocate and dictated by the testator Sh. Prakash Chand but could not be registered due to some unavoidable circumstances.

In support of the application the applicant has filed an affidavit with other relevant documents. For the confirmation of the claim/ application this proclamation is issued to the General Public with the contents that if anybody has any objection regarding this claim he can file the objection or appear in person in my court on or before 03-10-2024 failing which *ex-parte* proceeding shall be taken and no objection will be entertained and order to enter the unregistered will of above named Prakash Chand Sharma s/o Rudra Dutt Sharma, r/o House No. 115/1, Mateshwari, Jawahar Nagar, Mandi will be registered in favour of Saroj Sharma w/o Prakash Chand Sharma, r/o House No. 115/1 Jawahar Nagar, Mandi, Tehsil Sadar, Distt. Mandi, H.P.

Given under my hand and seal of the court.

Seal.

Sd/-

*Sub-Registrar,
Tehsil Sadar Distt. Mandi (H.P.).*